

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 287/GT/2020**

**Coram:**

**Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member**

**Date of Order: 30<sup>th</sup> November 2022**

**In the matter of**

**Corrigendum to the order dated 1.10.2022 in Petition No. 287/GT/2020**

**And**

**In the matter of**

NTPC Limited,  
NTPC Bhawan,  
Core-7, Scope Complex,  
7, Institutional Area, Lodhi Road,  
New Delhi-110003.

**.....Petitioner**

**Vs**

1. Uttar Pradesh Power Corporation Limited,  
Shakti Bhawan, 14, Ashok Marg  
Lucknow – 226 001
2. Rajasthan Urja Vikas Nigam Limited,  
(*on behalf of Discoms of Rajasthan*),  
Vidyut Bhawan, Janpath,  
Jaipur-302 005
3. Tata Power Delhi Distribution Limited,  
Grid Substation, Hudson Road  
Kingsway Camp,  
New Delhi – 110009
4. BSES Rajdhani Power Limited,  
BSES Bhawan, Nehru Place,  
New Delhi – 110019



5. BSES Yamuna Power Limited,  
Shakti Kiran Building, Karkardooma,  
Delhi- 110092
6. Haryana Power Purchase Centre,  
Shakti Bhawan, Sector – VI,  
Panchkula, Haryana – 134109
7. Punjab State Power Corporation Limited,  
The Mall, Patiala – 147001.
8. Himachal Pradesh State Electricity Board Limited,  
Kumar Housing Complex Building-II  
Vidyut Bhawan, Shimla – 171004.
9. Power Development Department,  
Govt. of J&K, Civil Secretariat,  
Srinagar
10. Electricity Department,  
Union Territory of Chandigarh,  
Additional Office Building, Sector-9 D,  
Chandigarh.
11. Uttarakhand Power Corporation Limited,  
Urja Bhavan, Kanwali Road,  
Dehradun – 248001

...Respondents

### **CORRIGENDUM ORDER**

The Commission vide order dated 1.10.2022 in Petition No. 287/GT/2020 had revised the tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-III (210 MW) (“the generating station”) for the 2014-19 tariff period after truing up exercise.

2. It is observed that certain inadvertent clerical/typographical errors have crept in the order dated 1.10.2022, while considering the values for actual O&M expenses. Therefore, in terms of the Regulation 111 read with Regulation 103A of the CERC



(Conduct of Business) Regulations 1999, the same inadvertent clerical/typographical errors are being rectified as under:

a) Table under para 66 is modified/corrected as under:

*(Rs. in lakh)*

S.No.		2014-15	2015-16	2016-17	2017-18	2018-19
1	Actual O&M expenditure incurred for Unchahar Stage –III (1x210 MW) excluding water charges (Pro rata in the ratio of installed capacity)	6237	6997	7192	6872	8709
2	Normative O&M recovery in tariff of Unchahar Stage –III (1x210 MW) allowed at para 51 above.	5019	5334	5670	6027	6407
3	<b>Difference (Normative - Actual) / Under Recovery for Unchahar Stage-III (2 - 1)</b>	<b>(-)1218</b>	<b>(-)1663</b>	<b>(-)1522</b>	<b>(-)845</b>	<b>(-)2302</b>

b) Table under para 73 is modified/corrected as under:

*(Rs. in lakh)*

	2015-16	2016-17	2017-18	2018-19	Total for 2015-19
Actual O&M expenditure (normalized) for the generating station (Combined for stage-I, II, III and IV) (A)	31162.56	33682.91	37531.98	50644.03	153021.48
Actual O&M expenditure (normalized) for Stage-III of the generating station prorated based on capacity (B)	6232.51	6736.58	6059.67	6861.45	25890.21
Normative O&M Expenses for Stage-III of the generating station (C)	5334.00	5670.00	6027.00	6407.00	23438.00
Under-recovery (D) = (C)-(B)	(-)898.51	(-)1066.58	(-)32.67	(-)454.45	(-)2452.21
Wage revision impact	10.23	575.77	646.04	618.05	1850.09



	2015-16	2016-17	2017-18	2018-19	Total for 2015-19
claimed excluding PRP/ex-gratia (E)					

c) Para 74 is corrected/modified as under:

It is observed that for the period 2015-19, the normative O&M expenses is lesser than the actual O&M expenses (normalized) incurred and the under recovery is to the tune of Rs.2452.21 lakh, which also includes the under recovery of Rs.1850.09 lakh due to wage revision impact. As such, in terms of methodology as discussed above, the wage revision impact (excluding PRP/incentive) of Rs.1850.09 lakh is allowable for the generating station. Accordingly, we, in exercise of the Power under Regulation 54 of the 2014 Tariff Regulations, relax Regulation 29(1) of the 2014 Tariff Regulations, and allow the reimbursement of the wage revision impact amounting to Rs.1850.09 lakh, as additional O&M expenses for the period 2015-19. The arrear payments on account of the wage revision impact is payable by the beneficiaries in twelve equal monthly instalments starting from November, 2022. Keeping in view the consumer interest, we as a special case, direct that no interest shall be charged by the Petitioner on the arrear payments on the wage revision impact allowed in this order. This arrangement, in our view, will balance the interest of both the Petitioner and the Respondents. Also, considering the fact that the impact of wage revision is being allowed in exercise of the power to relax, the expenses allowed are not made part of the O&M expenses and the consequent annual fixed charges determined in this order



3. Except for the above, all other terms contained in the order dated 1.10.2022 shall remain unaltered.

Sd/-

**(Pravas Kumar Singh)**  
**Member**

Sd/-

**(Arun Goyal)**  
**Member**

Sd/-

**(I. S. Jha)**  
**Member**

